

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 716-717 OF 2008

ADALAT PANDIT &amp; ANR.

Appellant (s)

VERSUS

STATE OF BIHAR

Respondent(s)

(With appln(s) for exemption from filing O.T.)

WITH Criminal Appeal Nos. 119-122 of 2009

(With appln. For bail and permission to file addl. documents and  
with office report)

Criminal Appeal No. 833 of 2008

(With office report)

Criminal Appeal No. 1907 of 2009

[with appln. For bail and with office report)

Date: 08/04//2010 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.S. SIRPURKAR

HON'BLE DR. JUSTICE MUKUNDKAM SHARMA

For Appellant(s)

Mr. Nagendra Rai, Sr. Adv.

Mr. Shantanu Sagar, Adv.

Mr. Smarhar Singh, Adv.

Mr. Abhishek Singh, Adv.

Mr. T. Mahipal

Mr. S.B.Sanyal, Sr. Adv.

Mr. Braj K.Mishra, Adv.

Mr. Abhishek Yadav, Adv.

Ms. Aparna Jha, Adv.

Ms. Tanushree Sinha, Adv.

Mr. M.P.Jha, Adv.

Mr. Ram Ekbal Roy, Adv.

Mr. Harshvardhan Jha, Adv.

Mr. Bhattacharjee, Adv. (A.C.)

For Respondent(s)

Mr. Gopal Singh, Adv.

Ms. Kumud Lata Das, Adv.

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UPON hearing counsel the Court made the following

O R D E R

Mr. N.Rai, learned senior counsel for the appellants

in Crl. A. Nos. 119-122/2009 commenced

his arguments at

2.15 P.M. and concluded at 3.30 P.M.

Thereafter Mr.

S.B.Sanyal, learned senior counsel appearing in Crl. A. No.

833/2008, Mr. A.Bhattacharjee learned counsel for the

appellants (A.C.) in Crl A. No. 1907/2009 and Mr. M.P.Jha,  
learned counsel for the appellants in Crl A. Nos. 716-  
717/2008 made their submissions for ten minutes each. After  
that Ms. Kumud Lata Das, learned counsel for the respondent  
argued the matter for few minutes leaving the matters as  
part-heard.

List on 13.04.2010 as 1st part-hard.

(Shashi Sareen)  
Court Master

(Shashi Bala Vij)  
Court Master